

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:1566

ANSWERED ON:03.12.2012

CENTRAL ROAD FUND

Bais Shri Ramesh;Bhujbal Shri Sameer ;Devappa Anna Shri Shetti Raju Alias;Dubey Shri Nishikant ;Manjhi Shri Hari;Ramasubbu Shri S.;Scindia Smt. Yashodhara Rajee;Singh Shri Bhupendra ;Singh Shri Uday Pratap;Verma Shri Sajjan Singh

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) the State-wise details of accruals and releases made under the Central Road Fund (CRF) Scheme during the last three years and the current year, State-wise, along with the criteria being adopted for allocation of funds to the States/Union Territories;
- (b) the number of proposals received and approved under the Scheme during the said period, State-wise/UT-wise including Madhya Pradesh;
- (c) the details of roads approved/works undertaken from CRF especially in Maharashtra along with the time-frame fixed for completion of these works and the funds utilized by various States under the Scheme during the said period, State-wise;
- (d) the State-wise details of rejected and pending proposals under the Scheme during the same period along with the reasons therefor and the time by which all pending proposals are likely to be cleared;
- (e) the State-wise details of complaints received with regard to delay in allocation of funds under the Scheme during the period along with the action taken thereon; and
- (f) whether there has been a persistent demand from State Governments to undertake road projects benefitting their States and enhance funds under the Scheme and if so, the details thereof along with the action taken thereon?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

- (a) The funds for development of State roads under Central Road Fund (CRF) scheme are distributed to the States on the basis of 30% weightage to fuel consumption and 70% weightage to the geographical area of the States. The funds under CRF are released to the States on the basis of Utilization Certificates (UCs) received from the States. The state-wise details of the CRF accruals and releases for the last three years and current year under CRF is given in Annexure-I.
- (b) & (c) The State-wise details of proposals received and approved under CRF scheme including from the States of Madhya Pradesh and Maharashtra during the last three years and the current year are at Annexure-II.
- (d) to (f) There is no delay in allocation of funds. The list of proposals submitted by the respective State Governments under CRF schemes are approved in accordance with Central Road Fund (State Road) Rules, 2007, subject to overall availability of funds and inter-se priority of works. However, the total cost of the schemes to be approved shall not normally exceed, at any point of time, two times of the annual accrual for the year in which the schemes are sanctioned in respect of any State.